

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

EXCISE APPEAL NO: 89968 OF 2014

[Arising out of Order-in-Appeal No: AV(202-203)195, 196/2014 dated 22nd September 2014 passed by the Commissioner of Central Excise & Customs (Appeals), Aurangabad.]

Adinath Steel Re-Rolling Mills
Plot No. A/28/5 Additional MIDC Area, Jalna - 431005 *... Appellant*

versus

Commissioner of Customs & Central Excise & Service Tax
Town Centre, N-5 CIDCO, Aurangabad – 431003 *...Respondent*

APPEARANCE:

None for the appellant
Shri Ajay K Shrivastava, Assistant Commissioner (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: 85962/2025

DATE OF HEARING:	19/06/2025
DATE OF DECISION:	19/06/2025

PER: CORAM

This appeal has been filed against order¹ of Commissioner of

¹ [order-in-appeal no. AV(202-203)195, 196/2014 dated 22nd September 2014]

Central Excise & Customs (Appeals), Aurangabad.

2. None appeared for the appellant. We have heard Learned Authorised Representative.

3. On a perusal of the records, we find that, despite several opportunities having been given by way of inclusion in the cause lists issued from time to time, the appellant has not been represented on these dates. It appears that the appellant is not interested in pursuing their appeal. Accordingly, appeal is dismissed in default for non-prosecution.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)